



2026:AHC:31381-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3858 of 2025

Rana Ravindra Singh

.....Petitioner(s)

Versus

State of U.P and 6 others

.....Respondent(s)

Counsel for Petitioner(s) : Sudhanshu Pandey, Kamal Kumar, Kamlesh Kumar Tiwari, Kripa Shankar Pandey

Counsel for Respondent(s) : Alok Kumar Singh, Narendra Pratap Singh, Meenakshi Singh (A.C.S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking action against respondents no. 6 and 7 in relation to Nazul land bearing Arazi No. 1790, area 0.182, situated in Andar Hada Lalitpur, District Lalitpur.

2. Submissions have been made in the petition that the land in question is Nazul land and that the respondents are in wrongful possession of the said land and that despite repeated representations made in this regard, no action has been initiated by the authorities for getting the Nazul land vacated from the respondents and therefore, action in this regard be taken.

3. A short counter affidavit has been filed by respondents no. 6 and 7 *inter alia* questioning the credentials and *bona fides* of the petitioner. Submissions have been made that the petitioner has filed suit against the family of the respondents i.e. their mother Smt. Baby Raja, which suit is pending consideration before the Civil Judge (Senior Division), Lalitpur and *qua* the plea sought to be raised, the map sanctioned in favour of the respondents was questioned by filing an appeal under the provisions of Section 15 of the Uttar Pradesh (Regulation of Building Operations) Act, 1958 ('Act, 1958') which appeal was dismissed on 27.08.2018 and the revision arising from the said order also was dismissed on 30.12.2021 by

the Commissioner, Jhansi Division, Jhansi and the writ petition filed by the petitioner being Writ - C No. 7971 of 2022 is pending consideration before this Court wherein no interim order has been granted.

4. When counsel for the petitioner was confronted with the short counter affidavit, in the rejoinder affidavit, emphasis has been laid that while the dispute raised in the present petition pertains to Arazi No. 1790, the suit pertains to Arazi No. 1784 and as such, the plea raised pertaining to the *mala fides* has no substance.

5. We have considered the submissions made and have perused the material available on record.

6. A bare perusal of the order passed by the Controlling Authority under the provisions of the Act, 1958, reveals that the challenge was laid specifically with the ground that the map has been got sanctioned by the respondents on the land comprised in Arazi No. 1790 which is Nazul land and the said appeal came to be dismissed and, as noticed, the revision also was dismissed and the writ petition continues to remain pending before this Court.

7. While one *inter se* dispute between the parties pertaining to the plot in question has already been decided against the petitioner twice over and now writ petition is pending, approaching this Court *qua* the same subject matter, purportedly in public interest, without disclosing the fact of having approached the authorities under the Act, 1958, essentially amounts to suppression of material facts and misuse of the PIL jurisdiction which cannot be permitted.

8. In that view of the matter, the writ petition filed by the petitioner is **dismissed** with costs of Rs. 25,000/- which shall be deposited by the petitioner with the Legal Services Committee of this Court at Allahabad within a period of four weeks.

9. On failure of the petitioner to deposit the said amount, he shall not be permitted to further prosecute the Suit No. 127 of 2022 pending before the Court of Civil Judge (Senior Division), Lalitpur.

10. A copy of this order be forwarded to the Court of Civil Judge (Senior Division), Lalitpur to be placed on record of Suit No. 127 of 2022 ((Rana Ravindra Singh Vs. Smt. Baby Raja).

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 12, 2026

AHA/VS